

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT NO.I

Excise Appeal No.70814 of 2018

(Arising out of Order-in-Appeal No.150-CE/Appeal/Audit/LKO/2018 dated 22/03/2018 passed by Commissioner (Audit) Central Goods & Services Tax, Lucknow)

M/s Lohia Corp. Ltd.,
(D-3/A, Panki Industrial Estate, Kanpur)
VERSUS

.....Appellant

Commissioner of Central Excise,
(CGST & Central Excise, Lucknow)

....Respondent

APPEARANCE:

A letter on record, for the Appellant
Shri Sarweshwar T. Khairnar, Authorised Representative for the
Respondent

**CORAM: HON'BLE MR. P.K. CHOUDHARY, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

FINAL ORDER NO.70092/2023

DATE OF HEARING & DECISION : 27 September, 2023

P.K. CHOUDHARY:

The Appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the Appeal of the Appellant is dismissed as withdrawn under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in open court)

Sd/-
**(P.K. CHOUDHARY)
MEMBER (JUDICIAL)**

Sd/-
**(SANJIV SRIVASTAVA)
MEMBER (TECHNICAL)**

akp